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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on Order
9-10-96		<p>Heard Shri M. K. Mallick, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents. After hearing the learned counsel for the rival parties, it is not considered necessary to go into the contentions raised by the Counsels for both sides. The loan borrowed by the applicant from the Central Government Postal Employees Co-operative Society Limited of an amount of Rs.5,000/- (Rupees Five thousand) only payable in 50(fifty) monthly equal instalments is not disputed. It is also not disputed that as on 30-12-1995, the applicant had paid a substantial portion of the instalments leaving behind only Rs. 3,410/- (Rupees Three thousand four hundred and ten) only for recovery. It is stated that applicant had not drawn his salary from January, 1996 onwards and thus, the proposed recovery as per Annexure-1, did not so far materialise. Considering the small amount of loan and considering the facts that there is no dispute about the intention of the applicant to repay the loan, the following orders are passed :-</p> <p>Respondent No.2, who is the Drawing & Disbursing Officer</p>	<p>491-10-9-X-96 to Hearing (Part - Heard)</p> <p>Ash 8/1/96</p> <p>Ben</p>

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		<p>shall deduct only Rs.250/- (Rupees Two hundred and fifty) only per month from the salary payable from January, 1996 to October, 1996 and release the balance amount of salary to the applicant within a period of four weeks from the date of receipt of a copy of this order.</p> <p>Respondent No.2, in consultation with the Central Government Postal Employees Co-operative Society Ltd. shall calculate the interest on the closing balances of each month after deduction of repayment till 1-11-1996.</p> <p>Respondent No.2, again in consultation with the Central Government Postal Employees Co-operative Society Ltd. shall recover the balance amount due alongwith running interest in such a manner that the entire amount of loan and interest will be recovered from the applicant in equal monthly instalments by 31-3-1997.</p> <p>O.A. is disposed of .</p> <p>No costs.</p>	

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		<p>These orders have been passed after recording the mutual consent of the learned Counsel for the applicant Mr. Mallik and the learned Senior Standing Counsel Mr. Mohanty.</p> <p>Copy of this order be handed over to the counsel for both sides.</p> <p><i>Parasuram Bhushan</i> Member (Administrative) 9.10.96</p> <p><u>Order of - 9.10.96</u></p> <p>A copy of Order may be given to both Counsel</p> <p><i>10/10/96</i> <i>Parasuram</i> 10.10.96 S.O. (J)</p> <p>A copy of order received</p> <p><i>Receivd by Dr. S. C. Bhattacharya</i> 10.10.96 at 9.10.96 on behalf of Mr. A. N. Ray Chakraborty 8.11.96</p>	